

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

112. I.A. 857/2024

I.A. 860/2024

In

C.P. (IB)-294(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **18.04.2024**

NAME OF THE PARTIES: IDBI Bank Ltd.

VS

S Kumars Nationwide Ltd

**Appearance**

For Applicant : Adv. Amir Arsiwala in IA 860/2024 & IA 857/24

For Respondent : Adv. Ruchita Jain i/b MDP and Partners for R-2 in  
IA 857 and 860 of 2024

SECTION 7 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 857/2024 & I.A. 860/2024**

It is noted from the record, the service on R-1 is not completed. Fresh steps to be taken to serve R-1 and file service affidavit.

Ld. counsel for R-2 is present and submits that R-2 is merely a performa party. However, R-2 is directed to file reply as to the treatment of R-1's claims

under section 53. Let the reply be filed within three weeks after serving copy on the other side. List on **06.06.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
*---Rajeev---*

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)